



2026:AHC:127131

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 4697 of 2026**

Bablu Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rahul Saxena
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE MRS. VANI RANJAN AGRAWAL, J.

1. Heard Sri Rahul Kumar Pal, learned counsel holding brief of Sri Rahul Saxena, learned counsel for the applicant as well as, learned A.G.A. for the State and perused the material placed on record.
2. This is second anticipatory bail application preferred on behalf of applicant before this Hon'ble Court under Section 482 of B.N.S.S. in Case Crime No.94 of 2025, under Sections 191(2), 115(2), 352, 351(2), 333, 109, 117(2) of B.N.S. (old Sections 147, 323, 504, 506, 452, 307, 325 I.P.C.), Police Station- Shahabganj, District- Chandauli.
3. Learned counsel for the applicant submits that the story as has been alleged in the FIR is nothing but false and concocted one, in fact the applicants are innocent. Now the charge-sheet has been filed. Learned counsel further submits that police without thoroughly and properly investigating the case, illegally submitted the charge-sheet against the applicants and when applicants have applied for anticipatory bail then their anticipatory bail application has been dismissed by trial court. It is further submitted that the applicant is a Government Servant. It is further submitted that the first information report of the alleged incident is delayed for which no plausible explanation has been given. It is further submitted that the medical report does not support the ocular version of the prosecution. It is further submitted that the co-accused namely Molayee, Santosh Yadav, Ramesh Yadav and Amardev @ Amardev Yadav have already enlarged on Anticipatory bail by coordinate Bench of this Court vide order dated 12.5.2026 in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS No.8934 of 2025, a copy of said order has been produced by learned counsel for the applicant, which is taken on record. It is further submitted that the

applicant has criminal history of one another case which has been duly explained in paragraph no.4 of the supplementary affidavit dated 7.6.2026, which is on record. It is further submitted that the applicant has fully cooperated during investigation. The applicant have apprehension of their arrest in the above mentioned case. In case, the applicant are granted anticipatory bail, they will not misuse the said liberty.

4. Learned A.G.A. for the State has opposed the prayer for anticipatory bail but could not satisfactorily dispute the aforesaid submissions from the record.

5. Considering the facts and circumstances of the case discussed above, in my view, applicants are entitled to remain on anticipatory bail till conclusion of trial.

6. Accordingly, without expressing any opinion on the merits of the case, the instant anticipatory bail application is allowed.

7. In the event of arrest of the applicant- **Bablu Yadav** involved in the aforesaid case crime number, shall be released on anticipatory bail till the conclusion of trial on furnishing a personal bond with two sureties each in the like amount to the satisfaction of the Presiding Officer/Court Concerned, with the conditions:-

- i. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence;
- ii. that the applicant shall not leave India without previous permission of the court;
- iii. that the applicant shall not tamper with the evidence during the trial;
- iv. that the applicant shall not pressurize/ intimidate the prosecution witness;
- v. that the applicant shall appear before the trial court on each date fixed unless personal presence is exempted;

8. In case of breach of any of the above conditions, the court concerned shall have the liberty to cancel the bail granted to the applicant.

9. It is made clear that observations made in granting anticipatory bail to the applicant shall not in any way affect the learned trial Judge in forming his

independent opinion based on the testimony of the witnesses.

June 12, 2026
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(Mrs. Vani Ranjan Agrawal,J.)